GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1942 ANSWERED ON:23.07.2014 IMPLEMENTATION OF RTE ACT

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether State Governments are reportedly not implementing Section 17 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and if so, the facts thereof:
- (b) whether any complaint has been received that some States are not creating awareness among students and parents about the provisions of the Act and if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the review of the proper implementation of the said Act in various States has been carried out as per the laid down statutory norms and if so, the details thereof;
- (d) whether the deadline for creation of necessary infrastructure to implement RTE Act had expired on 31st March, 2013 and if so, the details thereof; and
- (e) whether the Government proposes to extend the deadline to implement the Act and if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a): All the State/UTs have notified their State Rules to implement the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and are implementing the provisions of the Act and their Rules thereunder.
- (b): States have been creating awareness among students and parents about the provisions of the RTE Act, 2009, for which the Central Government has provided them funds under the Sarva Siksha Abhiyan (SSA) programme.
- (c): Section 33(1) of the RTE Act provides for a National Advisory Council (NAC) to advise the Central Government on the effective implementation of the RTE Act. So far, six meetings of the NAC have taken place which have reviewed the progress of the implementation of the Act. In addition six monthly Review Missions of independent experts have also visited States, to assess the implementation of the objectives of the Act, under SSA.
- (d) & (e): The deadline for creation of necessary school infrastructure and maintenance of prescribed Pupil Teacher Ratio (PTR) in schools, expired on 31st March, 2013 and no extension of the deadline has been accorded.